

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.182 of 2009

(Arising out of Order-in-Original No.06/Denovo/Commissioner/09 dated 31 January 2009 passed by Commissioner of Central Excise & Service Tax, Jamshedpur.)

**Dr. B.N. Roy, Director
M/s. Pushkar Techno Private Limited**

...Appellant

VERSUS

Commissioner of Central Excise, Jamshedpur

.....Respondent

APPEARANCE

NONE for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P. K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI BIJAY KUMAR, MEMBER(TECHNICAL)**

DATE OF HEARING : 21 October 2019
DATE OF DECISION : 21 October 2019

The appeal is dismissed for non-prosecution. For order, see order of date in Excise Appeal No.180 of 2009.

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

SD/
(BIJAY KUMAR)
MEMBER (TECHNICAL)